

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B" : HYDERABAD**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER**

I.T.A. No. 1236/HYD/2018

Assessment Year: 2012-13

Harish Rawtani,
HYDERABAD
[PAN: AEMPR9512G]

Asst. Commissioner of
Income Tax, Circle-4(1),
HYDERABAD

(Appellant)

(Respondent)

For Assessee : Shri S. Rama Rao, AR
For Revenue : Smt. Komali Krishna, DR

Date of Hearing : 05-11-2019
Date of Pronouncement : 07-11-2019

ORDER

PER Smt. P. MADHAVI DEVI, J.M. :

This is assessee's appeal for the AY.2012-13, directed against the order of the Commissioner of Income Tax (Appeals)-6, Hyderabad, dated 01-02-2018.

2. We find that the Ld.CIT(A) has dismissed this appeal for non-appearance and has not disposed-of the appeal on merits. In view of the same, we deem it fit and proper to set aside the appeal to the file of CIT(A) with a direction to dispose-of the

appeal on merits. Needless to mention that assessee should be given a fair opportunity of hearing.

3. In the result, the appeal of assessee is treated as allowed for statistical purposes.

Order pronounced in the open court on 7th November, 2019

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER

Hyderabad, Dated: 07-11-2019

TNMM

Copy to :

- 1. Harish Rawtani, 3-6-154, Himayat Nagar, Hyderabad.*
- 2. Asst. Commissioner of Income Tax, Circle-4(1), Hyderabad.*
- 3. CIT(Appeals)-6, Hyderabad.*
- 4. The Pr.CIT-6, Hyderabad.*
- 5. D.R. ITAT, Hyderabad.*
- 6. Guard File.*